

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 12.12.05

PREMALATA BEHURIA &
ABHIMANYU BEHURIA

---APPLICANTS

-VERSUS-

UNION OF INDIA & OTHERS ---RESPONDENTS

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Delaying in giving consideration to the prayer for compassionate employment, had compelled the applicants to file the present O.A. under Section 19 of the AT Act, 1985.

By filing a counter dtd.15.4.05, the Respondents had disclosed that the competent authority has already approved the proposal for providing a compassionate employment in Group-G category to the Applicant No.2 subject to fulfilment of the criterias such as passing of written test, medical test, original verification of documents etc. In para-6 of the said counter, the Respondents pointed out to complete the entire exercise within four months from 15.4.05. Although more than 8 months have lapsed in the mean time, the Respondents have not yet given employment to the Applicant No.2.

In course of hearing, Mr.N.R.Routray, Id.Counsel for the applicant states that a written test was taken from the Applicant No.2 during the month of July, 2005. Verification of the documents have already been taken by one Welfare Inspector of the Railways, by visiting native place of the applicant.

Mr.S.K.Ojha, Id.Counsel appearing for the Railways have disclosed, in course of the

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Copy of Order may be sent to all respondents and be given to both the Counsel.

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hearing, that some time may be granted to the Respondents to complete the exercise and to provide an employment on compassionate ground to the Applicant No.2.

In the aforesaid premises, this O.A. is allowed requiring the Respondents to complete the preliminary exercise for providing an employment on compassionate ground to the Applicant No.2 within a period of 90 days. No costs.

Send copies of this order to the Respondents and free copies of this order be also handed over to the Counsel appearing for both the parties.

Farhan
12/12/05
Member (J)